

OA-294/96

Shri Amar Nath

2.5.96

Shri M.L.Paswan, Registrar Incharge

have been

Defects, ~~are~~ pointed out in col. Nos. 6, 10,
11 and 21 of the scrutiny report. Defects be removed
by 15.5.96.

SKS

JK
(M. L. Paswan)
Registrar I/C

2/15.5.96

Shri. M. L. Paswan, Registrar Incharge.

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Learned Counsel for the applicant is present. All
defects removed. Let it be registered and placed before
the Hon'ble Bench for hearing on admission, fixing
04.06.96.

PKL

PKL

JK
(M. L. Paswan)
Registrar I/C

3./ 4.6.96.

None for the parties.

Let this case be adjourned to 10.7.96
for hearing on admission.

CBS/

N.K. Verma
(N.K. Verma)

4./ 10.7.96.

Counsel for the applicant : Shri S.N.Mishra.

List it tomorrow i.e. 11.7.96 for hearing on
admission as prayed for by the applicant! counsel.

/CBS/

N.K. Verma
(N.K. Verma)
Member (A)

5./ 12.7.96. Counsel for the applicant : Shri S.N. Mishra.

Heard learned counsel for the applicant.
Admit. Issue notices to the respondents returnable
within six weeks. After the reply, the applicant shall
have liberty of filing rejoinder, if any, within two
weeks thereafter. Let this case be put up before the
Registrar I/C for completion of pleadings and placing
the same before the D.B. as and when the same is
available.

/CBS/

N.K. Verma
(N.K. Verma)
Member (A)

dist before the
Registrar on 16.7.96

6/16.9.96

Sri. S. P. Sinha, Dy. Registrar I/C.

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The learned counsel for the applicant as well as respondents are absent. This case has been listed before the Dy. Registrar I/C for completion of pleadings and placing the same before the D.B. as and when available vide order no.5 dated 12.7.96. ~~Exx~~ On perusal of record, it appears that the W/s has not been filed as yet in spite of fact that the Hon'ble Court made the rule returnable by 6 weeks. The requisites does not appear to ~~be~~ have been filed as yet. Under the circumstances, let this case be placed again on 26.9.96 for filing the requisites as well as W/s.

S. P. Sinha

(S. P. Sinha)
Dy. Registrar I/C

7/26.9.96

Sri. S. P. Sinha, Dy. Registrar I/C.

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The learned counsel for the applicant is present and submits that he ~~has~~ filed the requisites for issuance of notices and notices have been issued ~~as~~ accordingly. Respondents are unrepresented. W/s has not been filed. Though order has been made by rule returnable by six weeks. In the circumstances 31.10.96 is fixed for placing before the Hon'ble Bench for further direction. In the meantime, the respondents will be at liberty to file their W/s.

S. P. Sinha

(S. P. Sinha)
Dy. Registrar I/C

PKL

8/31.10.96

Counsel for the applicant : None.

Counsel for the respondents : Shri S.C.Dubey

Shri S.C.Dubey, learned Addl. Standing
Counsel for the respondents prays for four weeks time
for filing W's in the matter. Prayer granted. allowed.

List on 16.12.1996 for hearing.

SKJ

(D.Purkayastha)
Member (J)

(K.D.Saha)
Member (A)

9/16.12.96

Shri S.N.Mishra, counsel for the applicant.

Adjourned to 28.02.1997 for hearing.

SKJ

(D.Purkayastha)
Member (J)

(K.D.Saha)
Member (A)

10/28.02.97

List it on 12.05.1997 for hearing.

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SKH

(V.N.Mehrotra)
Vice-Chairman

11

12.5.97

List on 29.7.97 for hearing.

CM

(V.N.Mehrotra)
Vice-Chairman

12

29.7.97

List on 17.9.97 for hearing.

CM

(V.N. Mehrotra)
Vice-Chairman

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13.7 17.9.97. List it on 21.11.97 for hearing.

/CBS/

VN
(V.N. Mehrotra)
Vice-chairman

14/21.11.97 List on 29.01.1998 for hearing.

SKJ

VN
(V.N. Mehrotra)
Vice-Chairman

15
29.1.98

List on 27.3.98 for hearing.

CM

VN
(V.N. Mehrotra)
Vice-Chairman

16/27.03.98

On request of the counsel for the applicant,
case is adjourned to 05.06.1998 for hearing.

SKJ

L.R.K.P.
(L.R.K. Prasad)
Member (A)

VN
(V.N. Mehrotra)
Vice-Chairman

17
3.6.98

List on 3.9.98 for hearing.

CM

L.R.K.P.
(L.R.K. Prasad)
Member (A)

VN
(V.N. Mehrotra)
Vice-Chairman

18/3.9.98

On the request of Shri S.C. Dubey,
Additional Standing Counsel for the Respondents
4 weeks' time is allowed to file Written Statement.
Rejoinder, if any, be filed within 3 weeks
thereafter. List on 30.11.1998 for hearing.

SKS


(L.R.K. Prasad)
Member (A)

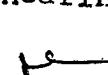

(V.N. Mehrotra)
Vice-Chairman

19/30.11.98

List on 26.02.1999 for hearing.

SKJ


(Lakshman Jha)
Member (J.)


(L.R.K. Prasad)
Member (A)

20/07.02.2000

None appears on behalf of the either side. W/s
also has not been filed so far. Let it be listed on
10.02.2000 for hearing. In case nobody appears on behalf
of the applicant on the next date, it will be dismissed
for default.

SKJ


(L.Hmingliana) / M (A)


(S.Narayan) / V.C.

21./ 10.2.2000.

On the request, let it be listed on 13.3.2000 for
hearing.

/CBS/

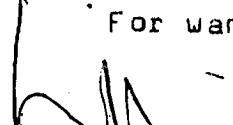

(L. HMINGLIANA)
MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

22./ 13.3.2000.

For want of time, hearing is adjourned to 28.4.2000.

/CBS/


(L. HMINGLIANA)
MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

23./ 28.4.2000.

For want of time, hearing is adjourned to 31.5.2000.

/CBS/ (L.R.K. PRASAD)
MEMBER (A)

Say
(S. NARAYAN)
VICE-CHAIRMAN

24

31.5.2000

CM

List on 3.8.2000 for hearing.

for
(L.R.K. Prasad)
Member (A)

Say
(S. Narayan)
Vice-Chairman

25/3.8.2000 None for the parties.

MRE.

(L.Hmingliana)

Member (A)

DR
(Lakshman Jha)
Member (J)

26

4.9.2000

CM

For want of time, list it on 23.10.2000

for hearing.

(L.Hmingliana)
M(A)

DR
(L.Jha)
M(J)

27/23.10.2000

None for the applicant.

Shri V.M.K. Sinha, SSC, for the respondents.

In view of the order dt. 7.2.2000, the OA
is dismissed for default.

SRK/

(L. Hmingliana)
Member (A)

DR
(L. Jha)
Member (J)